

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 743**

ANSWERED ON 08/02/2024

TRANSLATION OF STATUTES /RULES IN SCHEDULED LANGUAGES

743. Shri S Niranjan Reddy:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the work of translation of Statutes/Rules in Scheduled Languages has been slowed;
- (b) if so, reasons therefor;
- (c) whether Government has undertaken any steps to expedite the process of the translation works of authoritative texts of the Constitution of India and Central Acts in all the regional languages mentioned under the Eight Schedule;
- (d) if so, details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF LAW AND JUSTICE;
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

- (a) to (b): The Official Languages Wing (OLW) and its Regional Languages Unit (RLU) of the Legislative Department are undertaking all efforts to bring out translation and updating of the Constitution of India and all the Central Acts in all the languages as mentioned in the Eighth Schedule to the Constitution of India. The work of translation of Central Acts is done by the RLU with the active co-operation of the State Governments. Therefore, the output of the RLU is dependent on co-operation in translation work extended by the State Governments.
- (c) to (e): The translation, updation, printing and publication of the Constitution of India in Bodo, Santhali, Maithili, Kashmiri, Odia, Sindhi, Assamese, Nepali, Konkani, Gujarati and Sanskrit languages is being done through Central Institute of Indian Languages, Mysore.
